

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

NOTIFICATION NO.10/2020-RC, DATED 06.06.2020

- Ref:** 1. Notification No.10/2019-RC, dated 20.02.2020 issued inviting applications for appointment to 87 posts of Civil Judge notified for the year 2020.
2. Interim order dated 05.06.2020 of the Hon'ble High Court for the State of Telangana, Hyderabad, in W.P.No.7314 of 2020.

It is hereby informed that the Hon'ble High Court for the State of Telangana, is pleased to pass the following order in Writ Petition no.7314 of 2020 on 05.06.2020.

"XXXX XXXX XXXX XXXX XXXX

Respondent No.1 is directed to accept the Application from the petitioner, and provisionally permit her to appear in the Examination provided she fulfils other criteria mentioned in the Service Rules notwithstanding that she is over aged, according to Rule 5(2)(A) (III)(1) of the Telangana State Judicial (Service & Cadre) Rules, 2017.

It is hereby, further, clarified that this order is not in personam, but is in rem. Therefore, any other candidate, who might not have three years of practice at the bar and may be above the age of 26 years, but below the age of 35 years, would also be permitted to take the Examination on a provisional basis, but subject to the decision of this writ petition".

It is therefore, informed that the candidates who are eligible as per the above interim orders can apply to the post of Civil Judge under direct recruitment, notified for the year 2020, on or before the last date i.e., 15.06.2020. However, their result is subject to the decision of the above writ petition.


**REGISTRAR(ADMINISTRATION)
FAC.REGISTRAR (RECRUITMENT)**